

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-87(PB)/2019

IN THE MATTER OF:

M/s. Duke Sponge and Iron Pvt Ltd
v.
M/s. Laxmi Foils Pvt Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

For the respondent

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Mr. K. Datta & Mr. Rahul Gupta, Advs.

ORDER

Reply to the additional affidavit filed on 19.03.2019 has been filed in the Court and a copy thereof has been furnished to the counsel for the respondent-deponent.

List for arguments on 05.04.2019.

Sd—

(M.M.KUMAR)
PRESIDENT

Sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)